

## **Guest House of Jharkhand High Court Rules, 2001**

**JHARKHAND HIGH COURT, RANCHI, Notfn. No. 132 (A), dated 5th September, 2001.**

1. The Guest House of the High Court of Jharkhand situated at No. 5, Doranda, shall be used primarily and mainly for the occupation of the Judges of the Supreme Court and the High Courts, serving or retired, and the members of their families, accompanying them. The Guest House may also be used for the occupation of the guests of the serving Judges of the High Court of Jharkhand subject to the permission being granted for this purpose be of the Chief Justice.

2. The Guest House shall not be used for any purpose except as mentioned above. Only in rare and exceptional circumstances, the Guest House may be used for any other purpose, either connected with the functioning of the High Court or otherwise, but only with the express approval of the Chief Justice.

3. The Guest House shall be under the operational control of Deputy Registrar (Protocol) who shall be assisted in this regard by the Court Officer. The Deputy Registrar (Protocol) with the approval of the Registrar General shall ensure that the Caretaker assisted by reasonably adequate, (but not excessive or superfluous) number of staff- members is always in position to look after and manage the affairs of the Guest House.

**\*\*Subs. by Notif. No. 37-A, dated 15.2.2006 (w.e.f. 6.2.2006). [4. Period of stay.—**In normal circumstances, stay in the Guest House of any Guest or his dependents' private visit shall not exceed three days at one stretch in a month. This may be extended in exceptional cases with the approval of the Chief Justice.]

5. The facilities of the Guest House may be made available to all retired Judges of the Supreme Court or the High Courts including those who are occupying official posts like Chairman/Vice-Chairman of Tribunals or Boards etc. However, such retired Judges of the High Courts who have joined the Bar shall not ordinarily be permitted to stay in the Guest House.

**\*\*Subs. by Notif. No. 37-A, dated 15.2.2006 (w.e.f. 6.2.2006). [6. It is expected that persons desirous of using the Guest House shall ensure that they obtain advance reservation under prior arrangement with the Deputy Registrar (Protocol) of the High Court. The charges for use and occupation of the Guest House shall be as under :—**

**, , Per suite/room**

I., For the Hon'ble Judges on official visit connected with functions of the High Court,, Judicial Academy and Jharkhand State Legal Services Authority, no charges

II., For the Hon'ble Judges on purely private visit, Rs. 150/- (per day)

III., For the Hon'ble retired Judges on purely private visit, Rs. 250/- (per day)

IV., For the dependent guest of the Hon'ble Sitting Judges of Jharkhand High Court, Rs. 50/- (per day)]

7. The occupants staying in the Guest House shall ensure that under arrangement with the Caretaker and the cook, provision is made for the provision of meals to them, like lunch, breakfast, dinner etc. charges for all these meals shall be borne by the occupants. In normal circumstances, the charges for the meals shall be determined on the basis of the actual cost of the material used, reasonable amount being allocated separately for cooking charges.

8. The Guests shall be expected to pay for telephone charges. The Caretaker shall maintain a Register for recording the calls made by the Guests.

9. The Caretaker shall be responsible for maintaining absolute cleanliness of the Guest House and provision of clean linens towels to the Guests. The Deputy Registrar (Protocol) shall ensure that enough provision is made in the Guest House by way of storage of linens and towels.

10. It shall be ensured by the Caretaker that at all points of time, in any given situation, without any exception, all electrical point in the Guest House are fully functioning. The same shall hold good for all plumbing operations in the Guest House. The Deputy Registrar (Protocol) or the Court officer shall conduct surprise visits for inspecting these items particularly. If they find that there is any mal-functioning apart from immediate rectification, they may take suitable action against the Caretaker for non-performance of his duties.

11. These Rules shall be subject to such modifications, variation or change as the Chief Justice may

from time to time prescribe or order. The Chief Justice may pass appropriate orders from time to time with respect to any matter or matters not covered in these Rules.